

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) . & ORS.

Respondent(s)

IA No. 45549/2017 - IA under Order V rule 1(3) of SCR, 2013

IA No. 41607/2018 - Intervention/Impleadment

(FOR [I A UNDER ORDER V RULE1(3) OF SCR, 2013] ON IA 45549/2017*****NOT TO BE LISTED BEFORE HON'BLE MR. JUSTICE VINEET SARAN AS PER HON'BLE JUDGE IN CHAMBERS ORDER DT. 04.02.2019****).

Date : 22-02-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
[IN CHAMBERS]

For Petitioner(s) Mr. Anil Kaushik, Adv.
Mr. Anurag Singh, Adv.
Mr. Akash Bhardwaj, Adv.
Mr. Anil Kumar Mishra, AOR

For Respondent(s) Ms. Abha R. Sharma, AOR
Ms. Asha Gopalan Nair, AOR

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, two weeks' time is granted to learned
counsel for the petitioner to take steps for service in
respect of respondent nos. 1 and 15.

(POOJA CHOPRA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER